COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 10 OF 2018

Dated: 19th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

NTPC Limited Appellant(s)

Vs.

A.P. Eastern Power Distribution Company Limited Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. M.G.Ramachanran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-5

Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-13

ORDER

Learned counsel, Mr. S. Vallinayagam appearing for the Respondent No. 5, seeks one week's time to file reply in the matter.

Submission made by the learned counsel appearing for the Respondent No. 5, as stated above, is placed on record.

Learned counsel for the Respondent No. 5 granted one week's time to enable him to file reply on or before 27.04.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 14.05.2018.

Post this matter on <u>28.05.2018</u>, as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

bn/kt